

(b) The status of implementation of the scheme of installing CCTV cameras in Delhi at different sports in border area from security point of view is given below:—

Sl. No.	Place	Current status
1.	Ghazipur Border Check Post (Pilot project)	Yet to be taken over by Delhi Police
2.	Dilshad Colony Check Post	Work in progress
3.	Singhu Border	Work in progress
4.	Badarpur Border	Work in progress
5.	Maharajpur Check Post	Work in progress

(c) The CCTV systems are under warranty for a period of three years and under AMC for seven years after the expiry of warranty period with the supplier firm *i.e.* M/s Electronics Corporation of India Ltd.

(d) and (e) Yes. 59 market places and 27 border check posts have been identified by the Delhi Police for the installation of CCTV Surveillance System. CCTV systems are also being installed at Maurice Nagar and Rani Bagh.

**Chinese firms entering into MoUs with Indian firms
without security clearance**

1140. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that several Chinese firms entered into MoUs with Indian firms without any security clearance;

(b) if so, the details thereof;

(c) whether Government proposes to initiate action in this regard against these Indian firms;

(d) if so, the details thereof; and

(e) the steps taken by Government to prevent Chinese firms from establishing business contacts with Indian firms illegally?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) Grant of Industrial Licence, Foreign Investment Promotion Board (FIPB) approval, award of contracts, etc. to foreign entities, including those of Chinese origin, in critical Sectors/sensitive areas are undertaken by concerned Government

Ministries/agencies after security vetting by Ministry of Home Affairs (MHA) based on inputs of Central Intelligence and Investigation Agencies. Signing of MoU by various firms/entries does not preclude or substitute or replace these security vetting requirements.

Districts covered under SRE scheme

1141. SHRIMATI RENUBALA PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise details of districts in the country covered under Security-Related Expenditure (SRE) scheme;
- (b) the criteria to cover a district under the said scheme;
- (c) how much fund is sanctioned to a district annually under the scheme and for what purpose;
- (d) whether Government has any plan to cover more districts under the scheme; and
- (e) if so, the names of the proposed districts, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) Based on violence profile, presently, 83 districts in 9 States are covered under the Security Related Expenditure (SRE) Scheme, which are eligible for reimbursement of the expenditure incurred by the State Governments on anti-naxal operations. The State-wise details of districts are given in the Statement (*See below*).

The Government has received proposal for inclusion of additional 33 districts under the SRE Scheme.

Proposals are received from the State Governments from time to time for inclusion of more districts under the SRE Scheme, which is a continuous process.

Statement

List of 83 districts included under SRE Scheme

Andhra Pradesh	6. Khamam
1. Anantapur	7. Kurnool
2. Adilabad	8. Medak
3. East Godavari	9. Mehboobnagar
4. Guntur	10. Nalgonda
5. Karimnagar	11. Prakasam